

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.39/(MAH)/2015
CA No.

CORAM:

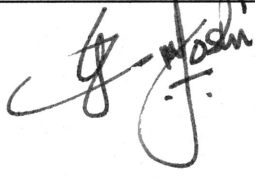
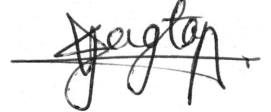

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE PARTIES: M/s. Mahanti Plastics Pvt. Ltd.

V/s.
M/s. Samridhhi Banquests Pvt. Ltd. 75

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	G.M. JASHI	Advocate for Respondent No 1 to 7	
2.	Mrs. Neha Jagtap I/B M.R. Jagtap & Co.	Advocate for Resp. No. 8	
3.	Rahul D. Oak.	Advocate for Petitioner	

ORDER

CP No.39/397-398/CLB/MB/MAH/2015

1. The Learned Representatives of both the sides are present.
2. Rejoinder as directed vide Order dated 12.01.2017 has not been filed and the Petitioner is seeking time to file rejoinder. It is directed that Rejoinder to be filed on or before 24.02.2017.
3. Thereafter on completion of pleadings, the matter is now enlisted for hearing on **09.03.2017**.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

17th February, 2017.